

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 5745 of 2020

Afroz @ Md. Afroz Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Amit Kumar, Advocate

For the Opposite Party : Mr. Prabir Chatterjee, Special P.P.

2/10.09.2020 Heard the parties.

So far as defect no. 5 (e) is concerned, learned counsel for the petitioner undertakes to remove the same, once the situation normalizes. As regards, defect nos. 9 (i) to 9 (iv) are concerned, the same are ignored.

The petitioner is an accused in connection with Jugsalai P.S. Case No. 101 of 2019.

It has been alleged that a tempo was intercepted and the person who was fleeing away was apprehended. Bovine flesh were recovered from two tempos and the apprehended accused had disclosed about the name of the petitioner, who was also an accomplice. It appears that the apprehended accused namely, Naushad Ahmad has been granted bail by this Court in B. A. No. 11261 of 2019. The petitioner appears to be in custody since 26.04.2020.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1st class, Jamshedpur in connection with Jugsalai P.S. Case No. 101 of 2019.

(Rongon Mukhopadhyay, J)